

Case No.
FIR No. 863/20
Rahul Vs. State of NCT of Delhi
PS Harsh Vihar

07.12.2020

An application for surrender-cum-bail filed by the applicant.

Present: Ld. APP for the state

Ld. Counsel for the accused along with accused.

Accused has surrendered in the Court. He is taken into custody.

IO has filed an application for interrogation and formal arrest, therefore, the bail application is kept pending.

Heard. Perused.

Considering overall facts and circumstances, IO is allowed to interrogate the accused for 30 minutes and formally arrest, if necessary.

(Ajeet Narayan)

MM-2/Shahdara/KKD/Delhi/07.12.2020

After 30 minutes.

Present: As above.

IO has filed an application for two days JC of the accused namely Rahul for conducting the TIP of the accused.

Case Diary perused. Grounds of arrest examined.

In view of the reasons stated in the application, the application is hereby allowed and the IO is granted two days JC.

Considering the fact that recovery is yet to be effected and investigation is at the initial stage, bail application of the accused stands dismissed.

Let the accused be produced before concerned Jail Duty MM on 09.12.2020.

Copy of the order be given dasti to the IO.

(Ajeet Narayan)

MM-2/Shahdara/KKD/Delhi

07.12.2020

Case No.
FIR No. 409/2020
State Vs. Yunus
PS Farsh Bazar
u/s 392/34 IPC

07.12.2020

Present: Ld. APP for the State.
Ld. Counsel for accused.
File perused.

It is submitted by Ld. Counsell for the applicant/accused that applicant/accused has been falsely impicaed in the present case. It is further submitted that no fruitful purpose would be served to keep the applicant/accused behind bars and he will abide by the terms and conditions of bail. Hence, it is prayed that accused may be released on bail.

IO has filed the reply the reply of the bail application and has submitted that the accused Yunus stands correctly identified in the TIP proceedings and has also submitted that third accused Irfan is yet to be arrested and the recovery of Rs.7,000/- is yet to be effected.

On the other hand, Ld. APP for the State has opposed the bail application
Heard. Record perused.

Considering the facts that the accused is correctly identified by the complainant during TIP, co-accused yet to be arrested and case property is yet to be recovered and also there is previous involvement of the accused in similar offences in large number of cases. Hence, this court does not deem it fit to grant bail to the accused. Accordingly, bail application is dismissed.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi/ dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ajeet Narayan)
MM-2/Shahdara/KKD/Delhi
07.12.2020

Case No.
FIR No. 438/2020
State Vs. Yunus
PS Farsh Bazar
u/s 355/379/411/34 IPC

07.12.2020

Present: Ld. APP for the State.
Ld. Counsel for accused.
File perused.

IO has filed the reply the reply of the bail application and has submitted that the accused Yunus stands correctly identified in the TIP proceedings and has also submitted that third accused Irfan is yet to be arrested.

It is submitted by Ld. Counsell for the applicant/accused that applicant/accused has been falsely impicaed in the present case. It is further submitted that no fruitful purpose would be served to keep the applicant/accused behind bars and he will abide by the terms and conditions of bail. Hence, it is prayed that accused may be released on bail.

On the other hand, Ld. APP for the State has opposed the bail application
Heard. Record perused.

Considering the facts that the accused is correctly identified by the complainant during TIP, co-accused yet to be arrested and case property is yet to be recovered and also there is previous involvement of the accused in similar offences in large number of cases. Hence, this court does not deem it fit to grant bail to the accused. Accordingly, bail application is dismissed.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ajeet Narayan)
MM-2/Shahdara/KKD/Delhi
07.12.2020

Case No.
FIR No. 10729/2020
State Vs. Nadeem
PS Harsh Vihar
u/s 379/411 IPC

07.12.2020

Present: Ld. APP for the State.

Ld. Counsel for accused.

It is submitted by Ld. Counsell for the applicant/accused that applicant/accused has been falsely ^{rv}implicated in the present case and nothing incriminating has been recovered. It is further submitted that no fruitful purpose would be served to keep the applicant/accused behind bars and he will abide by the terms and conditions of bail. Hence, it is prayed that accused may be released on bail.

On the other hand, Ld. APP for the State has opposed the bail application.

Heard. Record perused.

Considering the facts that the accused was sent to J/c on 04.12.2020 and the investigation is at the initial stage and accused has previous involvement in one other case, this court is not inclined to grant bail to the accused. Accordingly, bail application is dismissed.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ajeet Narayan)
MM-2/Shahdara/KKD/Delhi
07.12.2020

State Vs. Ashish Pandey
FIR No. 956/20
PS: Harsh Vihar
u/s 279/337 IPC

07.12.2020

Present: Ld. APP for the State .
Ld. Counse for the applicant.

An Sup. Application has been moved on behalf of Applicant to release the case property i.e. vehicle No. **DL1ZB-4365** on superdari through e-mail.

Reply of IO perused. IO has stated in his reply that he has no objection to the release. Hence, arguments are being dispensed with.

In view of above-mentioned, the case property i.e. vehicle No. **DL1ZB-4365** be released to the applicant/rightful owner after verification of his ownership and on preparing the panchnama in terms of judgment of Manjeet Singh vs State 214 (2014) DLT 646 for the purpose of secondary evidence and obtain the signatures of accused, if arrested.

All the formalities prescribed in judgement of Manjeet Singh vs. State be strictly complied with.

Panchnama alongwith photographs/CD as well as negative of the photographs be filed alongwith charge-sheet.

The superdari application stands disposed off accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ajeet Narayan)
MM-2/Shahdara/KKD/Delhi
07.12.2020

State Vs. unknown
FIR No. 514/2020
PS: Farsh Bazar
u/s 379/337 IPC

07.12.2020

Present: Ld. APP for the State .
Ld. Counse for the applicant.

An Sup. Application has been moved on behalf of Applicant to release the case property i.e. vehicle No. **HR 87E 8482** on superdari through e-mail.

Reply of IO perused. IO has stated in his reply that he has no objection to the release. Hence, arguments are being dispensed with.

In view of above-mentioned, the case property i.e. vehicle No. **HR 87E 8482** be released to the applicant/rightful owner after verification of his ownership and on preparing the panchnama in terms of judgment of Manjeet Singh vs State 214 (2014) DLT 646 for the purpose of secondary evidence and obtain the signatures of accused, if arrested.

All the formalities prescribed in judgement of Manjeet Singh vs. State be strictly complied with.

Panchnama alongwith photographs/CD as well as negative of the photographs be filed alongwith charge-sheet.

The superdari application stands disposed off accordingly.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.


(Ajeet Narayan)
MM-2/Shahdara/KKD/Delhi
07.12.2020